

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No.180/00014/2018

Monday, this the 5th day of February, 2018

CORAM:

Hon'ble Mr.U.Sarathchandran, Judicial Member
Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member

Rajasree C.K.,
Aged 46 years, W/o. T.K. Unnikrishnan,
Casual Announcer/ Compere / Production Assistant,
Varnaraje, Near Thrikkannmadam Temple, Narath P.O.,
Kannur - 670 601. **Applicant**

(By Advocate - Mr. C.S.G. Nair)

V e r s u s

1. Union of India,
Represented by Secretary,
Ministry of Information and Broadcasting,
Sastri Bhavan, New Delhi - 110 001.
2. Prasarbharathi Broadcasting Corporation of India,
Represented by Chief Executive Officer,
Akashvani Bhavan, Sansad Marg,
New Delhi - 110 001.
3. Director General,
All India Radio, Akashvani Bhavan, Sansad Marg,
New Delhi - 110 001.
4. Additional Director General (SR-II),
All India Radio, AIR Complex,
Raj Bhavan Road, Bengaluru - 560 001.
5. V. Chandra Babu,
Programme Head, All India Radio Station,
Kannur - 670 004.
6. Deputy Director,
All India Radio,
Kannur - 670 004.

7. Additional Director General (P),
 All India Radio,
 Akashvani Bhavan, Sansad Marg,
 New Delhi - 110 001.

8. Deputy Director,
 All India Radio,
 Thiruvananthapuram - 695 008. **Respondents**

(By Advocate - Mr. N. Anilkumar Sr. PCGC (R1 to R4 & R6 to R8))

This Original Application having been heard on 05.02.2018, the Tribunal on the same day delivered the following:

O R D E R (Oral)

Per: U. SARATHCHANDRAN, JUDICIAL MEMBER:

We have heard Mr. C.S.G.Nair, learned counsel for the applicant and also the learned counsel appearing for the Central Govt. on the interim relief sought in this O.A.

2. In the counsel statement filed by the respondents 1 to 4 and 6.to 8 at para 3 it has been clearly stated that applicant will continue in the panel of casual assignees of AIR Kannur and that she will get assignments as per requirements of station and as per guidelines of AIR Directorate.

3. Learned Counsel for the applicant Mr. C.S.G.Nair submitted that for the time being her grievance to that extent will be satisfied.

4. It is made clear that this order will be in tandem with the Hon'ble Apex Court's order Annexure A.3 dated 5.9.2016 in C.C.No. 13876 - 13877/2016.

5. Ordered accordingly. In the above circumstance O.A. is closed as nothing more to be adjudicated upon in this matter. No order as to costs.

**(E.K.BHARAT BHUSHAN)
 ADMINISTRATIVE MEMBER**

**(U.SARATHCHANDRAN)
 JUDICIAL MEMBER**

sj*

List of Annexures on the side of the applicant

Annexure A-1 - True copy of the Order dated 22.11.2013.

Annexure A-2 - True copy of the Order dated 27.10.2015 in OP (CAT) No. 38/2015.

Annexure A-3 - True copy of the Order dated 05.09.2016 of Hon'ble SC.

Annexure A-4 - True copy of the Circular No. 15/8/2010-P.1 dated 31.03.2011 issued by the 3rd Respondent.

Annexure A-5 - True copy of the Circular No. ADG (P) 12/2017 dated 01.12.2017 issued in Hindi.

Annexure A-6 - True copy of the translation Annexure A5 into English.

Annexure A-7 - True copy of the Memo No. KNR.1(4)2017/PH dated 05.12.2017 issued by the 5th Respondent.

Annexure A-8 - True copy of the written version of the advertisement inviting applications for the post of Casual Assignees in AIR Kannur Station along with English Translation.

Annexure A-9 - True copy of the letter No. KNR1(4)2017-PH(CA) dated 20.10.2017 issued by the 6th Respondent.

Annexure A-10 - True copy of the Contract Form for Casual Assignees.

List of Annexure on the side of respondents 1 to 4 & 6 to 8

Annexure R-1(a) - True copy of the office order dated 31.10.2017.

Annexure R-1(b) - True copy of the Satellite message dated 23.10.2017.

Annexure R-1(c) - True copy of the bookings of casual assignees from April to November, 2017.

Annexure R-1(d) - True copy of the O.M No. F. No. 30/01/2017-PP&D dated 24.04.2017.

* * * * *